

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
OA 1239/98

23
New Delhi this the 18th day of January, 2000
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Jagdish Chander Sharma
Ex.Sr.Sectional Engineer,
under D.R.M. Northern Railway,
State Entry Road, New Delhi.

(Present in person) ... Applicant

versus

Union of India through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road, New Delhi.

... Respondents

(By Advocate Sh.B.S. Jain)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Further to the statement made by the respondents in the additional affidavit filed on 11.1.2000, the applicant submits that in spite of his going to the respondents several times, they have not handed over the cheques to him in respect of payments of leave encashment and DCRG amounts mentioned in paragraph 1 of the affidavit.

2. Shri B.S. Jain, learned counsel has handed over, in my presence, another copy of the details of the aforesaid amounts as given in their letter dated 1.12.99(Ann.R.2).

3. Noting the above and having regard to the submissions made by the learned counsel for the applicant earlier, nothing further survives in this OA.

4. Shri B.S. Jain, learned counsel submits that the applicant may contact the concered officer in the Accounts

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Section along with copy of this order on any working day for
needful to be done. Respondents should ensure that the amounts
due to the applicant be paid forthwith when the applicant
appears before them in accordance with rules and instructions.

5. O.A. is disposed of as above. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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